

**Shri Raj Bahadur:** It is being dealt with by the Labour Ministry, also.

**Mr. Speaker:** Let it be sent to me during the day and if I think it necessary I shall take it up.

**Shri Nambiar (Tiruchirapalli):** I had sent a Calling Attention Notice and you were pleased to say that at least within 24 hours I would get the information regarding the large-scale arrest and suppression of civil liberties in Kerala—

**Mr. Speaker:** I would request hon. Members not to raise these issues in this manner. Regarding the delay, I had asked the Ministers to take a little lesser time in getting this information and I am pursuing that. Meanwhile five or six notices have collected there in my office. I will try to get that information. But I would request hon. Members to be careful enough not to raise these points here in this manner. Otherwise, I would be compelled to have some other remedy.

**Shri Nambiar:** Only after 24 hours we are asking about it.

**Mr. Speaker:** I have said that the Ministers might try to get that information within 24 hours. But sometimes it might become unavoidable because our communications are not so quick.

**Shri S. M. Banerjee (Kanpur):** Today there is a news item in the Press that the house surgeons have called off the strike. At least now may we have a statement from the hon. Health Minister on this important matter?

**Mr. Speaker:** I cannot promise, but I will consider.

12.16 hrs.

#### PAPERS LAID ON THE TABLE

OIL AND NATURAL GAS COMMISSION  
(FIFTH AMENDMENT) RULES

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):** I

beg to lay on the Table a copy of the Oil and Natural Gas Commission (Fifth Amendment) Rules, 1964, published in Notification No. G.S.R. 1594 dated the 7th November, 1964, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-3425/64].

#### REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** On behalf of Shrimati Chandrasekhar, I beg to lay on the Table a copy of Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1962-63, under article 338(2) of the Constitution. [Placed in Library. See No. LT-3426/64].

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Seeds Bills, 1964, which has been passed by the Rajya Sabha at its sitting held on the 18th November, 1964.'

#### SEEDS BILL AS PASSED BY RAJYA SABHA

**Secretary:** Sir, I lay on the Table of the House the Seeds Bill, 1964 as passed by Rajya Sabha.

12.17 hrs.

#### DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1964-65

**The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):** On behalf of Shri T. T. Krishnamachari, I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Kerala for 1964-65.